



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jan/202526/17**DATED:** 28/01/2026Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jan/202526/17 dated 28/01/2026 of Norms Committee - IV for the year 2025-26 was held on 28/01/2026 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Dineshnarain Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000881AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Manufacturing process indicating stage wise wastage of raw material, with calculation and justification. • To indicate veins, texture, design, color, Hardness and Softness with specified nomenclature of Import and Export items, • Weight of Export item in MT. • Production of Export item vis avis consumption of raw materials for the last licenses taken duly certified by Chartered Accountant. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000884AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Manufacturing process indicating stage wise wastage of raw material, with calculation and justification. • To indicate veins, texture, design, color, Hardness and Softness with specified nomenclature of Import and Export items, • Weight of Export item in MT.	

- Production of Export item vis avis consumption of raw materials for the last licenses taken duly certified by Chartered Accountant.

The case stands deferred.

Case No.	3 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	NATURESPRIME ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000959AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed deliberation, committee decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	4 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001484AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted the firm's request for prior fixation of norms for Industrial/Automotive Lubricants under Para 4.06 of the HBP 2023. It was also observed that norms for "Industrial/Automotive Lubricants" has already been fixed under SION-A1806. Accordingly, the Committee decided that, based on the SION-A1806, the Regional Authority may process the application for issuance of the Advance Authorization. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	5 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	DEVARSONS INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00001814AM26		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
XERCOL12 SDAP SOLVENT BROWN (Dye Content NLT 50 %)	1 Kg	Meta Phenylene Diamine m-Phenylenediamine	0.478 kg.
Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	6 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001818AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and based on the recommendation of the technical authority, the committee decided to	

fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
S-Metolachlor Technical 98% Min.	1 Kg	S-AMINE 2-ethyl-N-[(2S)-1-methoxypropan-2-yl]-6-methylaniline (s-Amine)	0.743 kg.

Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002115AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Sl. No.	Import item	Qty. Recommended
S-Metolachlor Technical 98% Min.	1 Kg	1	Methoxy propanol	0.400 kg.
		2	2-Methyl, 6-ethyl aniline (MEA)	0.511 kg.
		3	IR-93	0.0000047 kg.
		4	(R)-N-[(R),(R)-H8-binap-2,2-dioxyphosphino]-1-[(S)-2-Ph2P-ferrocenylethyla	0.0000039 kg.

Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002619AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: Complete Certificate of Analysis (COA) of both the import and export items precisely indicating the difference in various parameters The case stands deferred.	

Case No.	9 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003469AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: - Chemical Identification Number of export items. - Stagewise complete chemical reaction, mol. Weight and % yield on molar basis. - When 2 inputs are shown imported in 4E, why 7 inputs are applied in prior norms application.	

The case stands deferred.

Case No.	10 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003471AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Chemical Identification Number of export items. • Stagewise complete chemical reaction, mol. Weight and % yield on molar basis. • When 1 input is shown imported in 4E, why are 3 inputs applied in prior norms application. The case stands deferred.	

Case No.	11 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003472AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:	

- Chemical Identification Number of export items.
- Stagewise complete chemical reaction, mol. Weight and % yield on molar basis.
- When 3 inputs are shown imported in 4E, why 7 inputs are applied in prior norms application.

The case stands deferred.

Case No.	12 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003573AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Sl. No.	Import item	Qty. Recommended
Galax musk BB (Benzyl Benzoate) (Galax musk 66.34% and BB 33.66%)	1 kg.	1	Alpha Methyl Styrene	0.436 kg.
		2	Iso Amylene	0.271 kg.
		3	Propylene Oxide	0.171 kg.
		4	Paraformaldehyde	0.085kg.
		5	Benzyl Benzoate	0.330 kg.

Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003575AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: - In the application solvent Di-ethyl phthalate has been asked whereas in documents/calculation solvent Benzyl Benzoate has been shown, which is to be clarified. - The percentage of Di-ethyl phthalate and Galaxmusk is to be mentioned in the description of export item. The case stands deferred.	

Case No.	14 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00004048AM26		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examination, and taking cue from approved norms vide NC Meeting No- NC/ 4/ MEET/ Apr/ 202425/1 dated 18/04/2024, File No- HQRNORM APPLY 00007808AM24 and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
Cocomonoethanolamide	1 Kg	RBD Palm Kernel Olein/RBD Palm Kernel Oil/ Hydrogenated Palm Kernel Oil/Methyl Ester 1218	0.78 Kg

		Monoethanolamine (MEA)	0.21 Kg
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Note: These norms are applicable only to the present application, and no further authorization shall be issued on a repeat basis of above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	15 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	AASTRID LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00004512AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • End use of export item. • Complete and balanced chemical reaction with mol. Weight and % yield on molar basis. • Requirement and recovery of solvents. • Complete description of import item no-7 with catalogue/tech specification. The case stands deferred.	

Case No.	16 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision:	

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., FLAVOURING ESSENCES, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions (list of ineligible item under self-declaration

basis) of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information:

- End use of export item supporting by technical documents.
- Personal Hearing.

The case stands deferred.

Case No.	17 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	NEW (INDIA) IMAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001597AM26
RA File Number	039504000146 AM17
Licence No and Date	0310805059/31/05/2016

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that it had earlier been approved in NC Meeting No. 09/83-ALC1/2016 dated 10.08.2016, subject to the following condition: *“The firm shall submit central excise-certified consumption data to the Regional Authority (RA) at the time of redemption. The RA shall compare this with the quantity applied by the firm and allow the lower of the two for redemption purposes.”*

The firm has now requested to deletion of the requirement for *“central excise-certified consumption data”* and has sought fixation of specific ad-hoc norms on the basis of similar existing norms approved for Licence No. 0310809393 dated 29.11.2016 in NC Meeting No. 16/83-ALC1/2016 dated 30.03.2017.

After detailed deliberations and considering the facts of the case along with the recommendations of the technical authority, the Committee decided to re-fix the ad-hoc norms as under:

Sl. No.	Item Of Export	Qty	Item Of Import	Qty Recommended
1	Natural Translucent/Tracing paper-rolls with one side not exceeding 1016MM and other side	1kg	Natural Transparent/Translucent tracing paper in jumbo rolls GSM 65 (+/- 10%)	1.01 Kg/Kg content in export.

	not exceeding 20M in folded state GSM: 65 (+/- 10%)			
2	Natural Translucent/Tracing paper-sheets with one side not exceeding 297MM and other side not exceeding by 210MM in unfolded state GSM: 85 (+/-10%)	1kg	Natural Transparent/Translucent tracing paper in jumbo rolls GSM 85 (+/- 10%)	1.03 Kg/Kg content in export.
3	Natural Translucent/Tracing paper-sheets with one side not exceeding 297MM and other side not exceeding by	1kg	Natural Transparent/Translucent tracing paper in jumbo rolls GSM 110 (+/- 10%)	1.03 Kg/Kg content in export.
4	Natural Translucent/Tracing paper-sheets with one side not exceeding 297MM and other side not exceeding by 420MM in unfolded state GSM: 150 (+/-10%)	1kg	Natural Transparent/Translucent tracing paper in jumbo rolls GSM 150 (+/- 10%)	1.03 Kg/Kg content in export.
5	Natural Translucent/Tracing paper-sheets with one side not exceeding 297MM and other side not exceeding by 420MM in unfolded state GSM: 185(+/-10%)	1kg	Natural Transparent/Translucent tracing paper in jumbo rolls GSM 185 (+/- 10%)	1.03 Kg/Kg content in export.
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	18 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SHREE BANKEY BEHARI LAL FLAVORS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006887AM24
RA File Number	052404000250 AM19
Licence No and Date	0510407372/31/07/2018
Norms Committee Decision: The Committee examined the case as per the agenda and it was noted that the firm had been directed to attend a personal hearing and provide the required technical details, including the percentage composition of each component in the export product. Although the firm had initially confirmed that they would attend the hearing through VC, they did not appear for the personal hearing. After detailed deliberation, the Committee decided to provide the firm with one final opportunity to appear for a personal hearing along with all necessary supporting documents.	

The case stands deferred.

Case No.	19 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005001AM25
RA File Number	039504000774 AM19
Licence No and Date	0310825359/03/12/2018
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the following: - Percentage of solid content and percentage of active content for each export item, along with copies of the corresponding shipping bills. - Justification for the claimed 5% wastage. - Personal Hearing with the above details. The case stands deferred.	

Case No.	20 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001255AM25
RA File Number	039404000327 AM20
Licence No and Date	0310830522/24/07/2019
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee	

decided

to fix the norms as follows:

Item Of Export	Qty	Item Of Import	Qty Recommended
STEROFS VDSP (M) / MD 3793 (M) / RBW80103 (M) (ACTIVE CONTENT 57 %)(Pyridinium, 2-ethenyl-1-methyl- methyl sulfate, polymer with ethenylbenzene)	1 Kg.	2 -VINYL PYRIDINE(2-VP)	0.2865 kg/kg of export

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	21 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005037AM25
RA File Number	039504000626 AM20
Licence No and Date	0310831796/25/09/2019

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the following:

- Percentage of solid content and percentage of active content for each export item, along with copies of the corresponding shipping bills.
- Personal Hearing with the above details.

The case stands deferred.

Case No.	22 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005042AM25

RA File Number	039504000723 AM20
Licence No and Date	0310832363/22/10/2019
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the following: • Percentage of solid content and percentage of active content for each export item, along with shipping bills. • Percentage composition of export item 4 and 5 since these are formulated product. • Actual chemical name of import no 6 and 9 since these are brand name. • Personal Hearing with the above details. The case stands deferred.	

Case No.	23 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005041AM25
RA File Number	039504000794 AM20
Licence No and Date	0310832874/19/11/2019
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the following: • Details of indigenous input used for each export with material balance. • Personal Hearing with the above details. The case stands deferred.	

Case No.	24 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	POOJA FRAGRANCE

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM REVIW00001086AM26		
RA File Number	072404000308 AM20		
Licence No and Date	0710116350/20/04/2020		
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier application had been rejected due to non-submission of import and export quantities in numbers along with the corresponding sizes. The matter was discussed in the meeting and based on the recommendations received, the committee decided to fix the norms as per revised SION No- A1766 as under:			
Export item	Qty	Import item	Qty Recommended
Perfumed Agarbatti of Relevant sizes (8" or 9")	1 Nos.	Unperfumed Raw Agarbatti of Relevant Size (8" or 9")	1.02 Nos.
Note: -The concerned RA shall verify the quantity of export and import items in numbers before regularizing the authorization. RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	25 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000055AM26
RA File Number	NA
Licence No and Date	0310837050/06/07/2020
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that norms application No. 018305000946AM21 pertains to Advance Authorization No. 0310837050 dated 06.07.2020 had been rejected in NC Meeting No. NC/4/MEET/Jun/202223/5 dated 29.06.2022 due to the non-submission of the requisite information requested vide letter dated 19.08.2020. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norm's decision on the parent file No. 018305000946AM21, pertaining to Advance Authorization No. 0310837050 dated 06.07.2020. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case and advised the firm to either:	

- Submit a proper review application against the decision of NC Meeting No. NC/4/MEET/Jun/202223/5 dated 29.06.2022, norms file No. 018305000946AM21 pertains to Advance Authorization No. 0310837050 dated 06.07.202,

OR

- Approach the concerned RA for regularisation of the said authorization by paying applicable duty.

The concerned RA may take necessary action, subject to compliance with the usual conditions under the HBP

Case No.	26 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	WELSPUN LIVING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00003861AM25
RA File Number	039504000358 AM21
Licence No and Date	0310838173/09/09/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided

to fix the norms as follows:

Export description	Qty	Import Description	Qty. recommended
Hand Cleaning wipes	1 kg.	Nonwoven Fabrics (Spunlace/Viscose 100/Plain 45G)	1.01 kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	27 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003834AM25
RA File Number	NA

Licence No and Date	0310839610/19/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and the relevant documents, noting that the firm had obtained Advance Authorization No. 0310839610 dated 19.11.2020 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and subsequently requested norms fixation under Para 4.07 of the Self-Declaration Scheme. After detailed deliberations, the committee decided to reject the firm's request for norms fixation for an authorization issued under the Self-Ratification Scheme. Further, RA-Mumbai is requested to initiate appropriate action against the firm under the applicable provisions of the FTDR Act. RA may take necessary action, subject to compliance with other usual conditions of the HBP.	

Case No.	28 / NC/4/MEET/Jan/202526/17										
Case Status	Case Approved										
Party Name	GANGA RASAYANIE PVT LTD										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026										
HQ File Number	HQRNORM APPLY 00005835AM25										
RA File Number	NA										
Licence No and Date	0310839712/25/11/2020										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant papers and based on the recommendation of the technical authority, approved norms in NC Meeting No- NC/4/MEET/Dec/202526/16 dated 09.01.2026, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Aromatic Solvent (Garasol 200)</td><td>1.0 MT</td><td>Heavy Aromatic</td><td>1.05 MT</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	Aromatic Solvent (Garasol 200)	1.0 MT	Heavy Aromatic	1.05 MT
Export Item	Qty	Import item	Qty. Recommended								
Aromatic Solvent (Garasol 200)	1.0 MT	Heavy Aromatic	1.05 MT								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	29 / NC/4/MEET/Jan/202526/17		
Case Status	Case Rejected		
Party Name	ADIAMBE PAPERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM REVIW00000606AM26		
RA File Number	02AA04006410 AM21		

Licence No and Date	0211000082/24/12/2020
Norms Committee Decision: The committee considered the case as per the agenda and relevant documents and noted that the firm had filed a review application against the norms approved in NC Meeting No. NC/4/MEET/Sep/202425/12 dated 15.10.2024. In that meeting, the import item corresponding to Export Item-1 had been disallowed because both items carried a similar description. After detailed discussions, the committee again observed that the descriptions of Export Item-1 and Import Item-1 remain similar, and therefore the request cannot be accepted. It was also noted that for Export Item-2, wastage of 2% has already been allowed. In view of these observations, the committee decided to maintain the status quo of the earlier decision. The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP	

Case No.	30 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005179AM25
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the following: • Generic name of import item MC-1037 and M-19 with their catalogue. • % Solid content of export. • Personal Hearing with the above details. The case stands deferred.	

Case No.	31 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000194AM26

RA File Number	03AA04021440 AM21
Licence No and Date	0311001390/05/02/2021
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the “Chemical reaction indicating molecular weight of both reactant and products of backward integration of main chemicals formed (like Polyester Acrylate –P Glycerol propoxytricrylate etc.). The case stands deferred.	

Case No.	32 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000193AM26
RA File Number	03AA04021442 AM21
Licence No and Date	0311001400/09/02/2021
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to furnish the “Chemical reaction indicating molecular weight of both reactant and products of backward integration of main chemicals formed (like Polyester Acrylate –P Glycerol propoxytricrylateetc.). The case stands deferred.	

Case No.	33 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026

HQ File Number	HQRNORM REVIW00001619AM26			
RA File Number	10AA04004569 AM21			
Licence No and Date	1011000176/24/03/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to approve the ad hoc norma as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Natural Red Colour	1 kg	1	Monascus Red Natural Colour	0.50 kg
Natural Colour		2	Beet root extract Natural Colour	0.20 kg
		3	Carmin Natural Colour	0.20 kg
		4	Paprika Oleoresin Natural Colour	0.10 kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	34 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001682AM25
RA File Number	03AA04024526 AM22
Licence No and Date	0311004611/14/06/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to to fix the norms as under:	

Export Item	Qty	Import item	Qty. Recommended
SYNTHETIC ORGANIC DYESTUFF RHODAMINE B 540 PCT C.I.NO BASIC VIOLET 10	1 kg.	DIETHYL META AMINO PHENOL	0.750 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	35 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	GLS FILMS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001627AM26
RA File Number	05AA04060275 AM22
Licence No and Date	0511003919/30/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:

Export Item Name: COATED PAPER INREELS (Laminated with Aluminum Foil) (74 GSM) (Netcontent 72000 kgs, 38315kg, 189740 kg)

Qty.: 300055 Kg

Import items:

S. no	Item Description	Qty: recommended
1	Aluminum Foil 006MM*1180MM/885MM	75600 Kg
2	LowDensityPolyethylenePlasticGranuleGradeLB7000(	40997.05 Kg
3	MG White Kraft Paper50 GSM / 91cm dia /100cm Core	199227 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	36 / NC/4/MEET/Jan/202526/17												
Case Status	Case Approved												
Party Name	WINDSON CHEMICAL PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026												
HQ File Number	HQRNORM REVIW00004566AM26												
RA File Number	08AA04014983 AM22												
Licence No and Date	0811002274/09/08/2021												
Norms Committee Decision:													
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:													
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>PHENOL FORMALDEHYDE RESIN(LIQUID) / WINDBOND PF 101L / PF201L (LIQUID) (100% resin)</td><td>1 Kg</td><td>PHENOL</td><td>0.228 kg.</td></tr><tr><td>WINDBOND PF101P / PF201P (POWDER) (100% resin)</td><td>1 Kg</td><td>PHENOL</td><td>0.530 kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	PHENOL FORMALDEHYDE RESIN(LIQUID) / WINDBOND PF 101L / PF201L (LIQUID) (100% resin)	1 Kg	PHENOL	0.228 kg.	WINDBOND PF101P / PF201P (POWDER) (100% resin)	1 Kg	PHENOL	0.530 kg.
Export Item	Qty	Import item	Qty. Recommended										
PHENOL FORMALDEHYDE RESIN(LIQUID) / WINDBOND PF 101L / PF201L (LIQUID) (100% resin)	1 Kg	PHENOL	0.228 kg.										
WINDBOND PF101P / PF201P (POWDER) (100% resin)	1 Kg	PHENOL	0.530 kg.										
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP													

Case No.	37 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	NOVA POLYCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001118AM26
RA File Number	03AA04065141 AM22
Licence No and Date	0311006263/18/08/2021
Norms Committee Decision:	
The committee reviewed the case as per the agenda and noted that the firm had submitted a review application for norms fixation	
The firm’s earlier request had been rejected due to non-submission of the following documents:	
• Certificate of analysis of the export item indicating intrinsic viscosity.	

- Certificate of analysis of the import items from the supplier indicating intrinsic viscosity.

The committee observed that the firm has filed the review application without submitting the required documents. In the absence of these essential details, the committee found no merit in the case and decided to reject the application. The firm is directed to regularize the authorization by paying the applicable duty along with interest.

The RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	38 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001352AM26
RA File Number	05AA04083370 AM22
Licence No and Date	0511004818/20/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application seeking enhancement of the norms, approved in NC Meeting No. NC/4/MEET/Feb/202425/20 dated 29.03.2025. The committee observed that the firm has not provided adequate justification for enhancement of the approved norms. In the absence of essential supporting details, the committee found no merit in the request and decided to maintain the status quo and uphold its earlier decision. The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP.	

Case No.	39 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00002769AM25
RA File Number	03AA040119754 AM22
Licence No and Date	0311009658/21/12/2021
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had obtained Advance Authorization No. 0311009658 dated 21.12.2021 under the Self-Ratification Scheme (Para 4.07A) from RA–Mumbai and subsequently requested fixation of norms for the self-ratified authorization. The Norms Committee had requested RA–Mumbai to furnish their comments on the matter;	

however, the report has not yet been received. Accordingly, the committee decided to issue a reminder to RA–Mumbai, requesting submission of a detailed report regarding the issuance of the authorization and the firm’s request.

The case stands deferred.

Case No.	40 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000471AM26
RA File Number	26AA04005873 AM22
Licence No and Date	2611000391/03/01/2022
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a review application for norms fixation. The firm’s earlier request had been rejected due to non-submission of the following documents: • Mol. Weight of export product • Net content of silica gel in export and % active matter in export • % yield on molar basis in each reaction • Production/consumption data till date duly certified by auditor of the company. The committee observed that the firm has filed the review application without submitting all the required documents. In the absence of these essential details, the committee found no merit in the case and decided to reject the application. The firm is directed to regularize the authorization by paying the applicable duty along with interest. The RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	41 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006538AM25
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022
Norms Committee Decision:	

The committee reviewed the case as per the agenda and noted that the firm had submitted a review application for norms fixation. The committee noted that earlier, the firm has given the wrong details in appendix-4 E regarding requirement of import item and indigenous items. After detailed deliberation and recommendation of technical authority, the committee decided to re-fix the ad hoc norms as under:

Export Item	Qty	Import item	Qty. Recommended
CARBON ELECTRODE PASTE CARBON TAMPING PASTE	1 MT	ANTHRACITE GRADE AM UHG	0.950 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	42 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006152AM25
RA File Number	08AX04000343 AM22
Licence No and Date	0811003926/31/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:

Export item: Optical Whitening Agent CI Fluorescent Brightner 353 (Lemonite MST) (Assay 20%)

Qty.: 50000 KILOGRAMS (Kg)

Import items:

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0547 kg per kg of export
2	Aniline 2,5 Disulphonic Acid	0.0750 kg per kg of export
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0491 kg per kg of export

4	Morpholine	0.02581 kg per kg of export
5	DIETHANOLAMINE	0.0317 kg per kg of export
6	Monoethylene GLYCOL	0.100 kg per kg of export
7	Polyethylene Glycol	0.150 kg per kg of export

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	43 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003832AM25
RA File Number	NA
Licence No and Date	0311011345/11/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and the relevant documents, noting that the firm had obtained Advance Authorization No. 0311011345 dated 11/02/2022 under the Self-Ratification Scheme (Para 4.07A) from RA-Mumbai and subsequently requested norms fixation under Para 4.07 of the Self-Declaration Scheme. After detailed deliberations, the committee decided to reject the firm's request for norms fixation for an authorization issued under the Self-Ratification Scheme. Further, RA-Mumbai is requested to initiate appropriate action against the firm under the applicable provisions of the FTDR Act. RA may take necessary action, subject to compliance with other usual conditions of the HBP.	

Case No.	44 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00004979AM25
RA File Number	03AX04000129 AM23
Licence No and Date	0311013921/18/04/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms fixation against the decision taken in NC Meeting No. NC/4/MEET/Sep/202425/12 dated 15.10.2024. It was observed that in the earlier approved decision, due to an inadvertent typographical error, the quantity of the import item allowed had been incorrectly mentioned.

The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to re-fix the ad hoc norms as under:

Export description	Qty	Import Item	Qty. recommended
Medical Creams & Ointments Sodium Fluoride Toothpaste 2800 PPM 75 ML Sodium Fluoride Toothpaste 2800 PPM 97.50 Gm Tot Wt: 15600.20Kgs (Net Cont: Sodium Fluoride USP 96.57 Kgs)	160002 Nos.	Sodium Fluoride USP	93.536 Kg.
Medical Creams & Ointments Sodium Fluoride Toothpaste 5000 PPM 51 Gm Tot Wt: 15999.72Kgs (Net Cont: Sodium Fluoride USP 176.80 Kgs)	313720 Nos.	Sodium Fluoride USP	178.569 Kg.

The concern RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006148AM25
RA File Number	08AX04000279 AM23
Licence No and Date	0811005157/13/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under: Export item: Optical Brightening Agent CI FluorescentBrightner 85 (OBA 872.84)(Active Component 80.63% as per COA) Qty.: 112000 Kg. Import items:	

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.379 kg per kg of export
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export
3	Aniline oil	0.184 kg per kg of export
4	Monoethanolamine	0.127 kg per kg of export

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	46 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00004766AM25
RA File Number	03AX04002205 AM23
Licence No and Date	0311016297/12/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed review application against NC decision in NC Meeting No-NC/4/MEET/Oct/202425/13 dated 08.11.2024. NC Noted that, the firm was asked to appear for personal hearing through Virtual Conference mode. The firm's representative appeared and NC heard them and examined all supporting documents. After detailed deliberation, the firm was requested to check the norms as per SION on pro-rata basis and regularize the authorization. RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	47 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006147AM25
RA File Number	08AX04000899 AM23

Licence No and Date	0811005995/13/09/2022															
Norms Committee Decision:																
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:																
Export item: Optical Brightening Agent CI FlourescentBrightner 85 (OBA 872.84)(Active Component 80.63% as per COA)																
Qty.: 112000 Kg.																
Import items:																
<table><tr><th>S. No;</th><th>Item description</th><th>Qty. Recommended</th></tr><tr><td>1</td><td>Cyanuric Chloride</td><td>0.379 kg per kg of export</td></tr><tr><td>2</td><td>4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID</td><td>0.380 kg per kg of export</td></tr><tr><td>3</td><td>Aniline oil</td><td>0.184 kg per kg of export</td></tr><tr><td>4</td><td>Monoethanolamine</td><td>0.127 kg per kg of export</td></tr></table>		S. No;	Item description	Qty. Recommended	1	Cyanuric Chloride	0.379 kg per kg of export	2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export	3	Aniline oil	0.184 kg per kg of export	4	Monoethanolamine	0.127 kg per kg of export
S. No;	Item description	Qty. Recommended														
1	Cyanuric Chloride	0.379 kg per kg of export														
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export														
3	Aniline oil	0.184 kg per kg of export														
4	Monoethanolamine	0.127 kg per kg of export														
RA may take necessary action subject to compliance with other usual conditions of the HBP																

Case No.	48 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	JAGANNATH INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000969AM26
RA File Number	13AX04000231 AM23
Licence No and Date	1311001599/29/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in	

the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:

Export item	Qty.	Import Item	Qty Recommended
PECOATED PAPER ROLLS /SHEETS/FANS/BOTTOM ROLLS (CONTENT OF PAPER ROLL 900 M.T.AND CONTENT OF LDPE GRANULES 100M.T.) (Size 50 mm to 1250 MM)	1000 MT	PAPER ROLL (140-350 GSM)	918.0 MT
		LDPE GRANULES	104.0 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	49 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00004568AM26
RA File Number	52AX04001766 AM23
Licence No and Date	5211004148/08/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
PHENOL FORMALDEHYDE RESIN(LIQUID) / WINDBOND PF 101L / PF201L (LIQUID) (100% Resin)	1 Kg	PHENOL	0.228 kg
WINDBOND PF101P / PF201P (POWDER) (100% Resin)	1 Kg	PHENOL	0.530 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	50 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	AMBITN LIFESCIENCES		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM REVIW00001608AM26		
RA File Number	10AX04000261 AM23		
Licence No and Date	1011001587/10/02/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the technical details as prescribed in annexure to appendix 4E. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to approve the ad hoc norma as under:			
Item of Export	Qty	Item of Import	Qty. Recommended
CAPSICUM OLEORESIN 6.6%	1 Kg	CAPSAICIN POWDER	0.067 kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	51 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005135AM26
RA File Number	03AX04005648 AM23
Licence No and Date	0311021550/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202425/10 dated 27.09.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	52 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005136AM26
RA File Number	03AX04005645 AM23
Licence No and Date	0311021551/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202425/10 dated 27.09.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	53 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005175AM26
RA File Number	03AX04005649 AM23
Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	54 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	AMBITN LIFESCIENCES
Meeting Number	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026

and Date											
HQ File Number	HQRNORM REVIW00001609AM26										
RA File Number	10AX04000049 AM24										
Licence No and Date	1011001755/04/05/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the technical details as prescribed in annexure to appendix 4E. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to approve the ad hoc norma as under:											
<table border="1"> <thead> <tr> <th>Item of Export</th> <th>Qty</th> <th>Item of Import</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>CAPSICUM OLEORESIN 6.6%</td> <td>1 Kg</td> <td>CAPSAICIN POWDER</td> <td>0.067 kg</td> </tr> </tbody> </table>				Item of Export	Qty	Item of Import	Qty. Recommended	CAPSICUM OLEORESIN 6.6%	1 Kg	CAPSAICIN POWDER	0.067 kg
Item of Export	Qty	Item of Import	Qty. Recommended								
CAPSICUM OLEORESIN 6.6%	1 Kg	CAPSAICIN POWDER	0.067 kg								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	55 / NC/4/MEET/Jan/202526/17										
Case Status	Case Approved										
Party Name	AMBITN LIFESCIENCES										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026										
HQ File Number	HQRNORM REVIW00001610AM26										
RA File Number	10AX04000064 AM24										
Licence No and Date	1011001791/11/05/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the technical details as prescribed in annexure to appendix 4E. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to approve the ad hoc norma as under:											
<table border="1"> <thead> <tr> <th>Item of Export</th> <th>Qty</th> <th>Item of Import</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>CAPSICUM OLEORESIN</td> <td>1 Kg</td> <td>CAPSAICIN POWDER</td> <td>0.067 kg</td> </tr> </tbody> </table>				Item of Export	Qty	Item of Import	Qty. Recommended	CAPSICUM OLEORESIN	1 Kg	CAPSAICIN POWDER	0.067 kg
Item of Export	Qty	Item of Import	Qty. Recommended								
CAPSICUM OLEORESIN	1 Kg	CAPSAICIN POWDER	0.067 kg								

6.6%			
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RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	56 / NC/4/MEET/Jan/202526/17														
Case Status	Case Approved														
Party Name	SHARP MINT LIMITED														
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026														
HQ File Number	HQRNORM REVIW00000895AM26														
RA File Number	05AX04000365 AM24														
Licence No and Date	0511018881/17/05/2023														
Norms Committee Decision:															
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norm fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:															
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Spearmint Oil 60%</td><td>100000 Kg</td><td>L Carvone</td><td>65100 kg</td></tr><tr><td>Spearmint Oil 95%</td><td>100000 Kg</td><td>L Carvone</td><td>97500 kg</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	Spearmint Oil 60%	100000 Kg	L Carvone	65100 kg	Spearmint Oil 95%	100000 Kg	L Carvone	97500 kg
Export Item	Qty	Import item	Qty. Recommended												
Spearmint Oil 60%	100000 Kg	L Carvone	65100 kg												
Spearmint Oil 95%	100000 Kg	L Carvone	97500 kg												
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.															

Case No.	57 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	ENCUBE ETHICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM REVIW00004980AM25		
RA File Number	03AX04000991 AM24		
Licence No and Date	0311024179/02/06/2023		

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms fixation against the decision taken in NC Meeting No. NC/4/MEET/Oct/202425/13 dated 08.11.2024. It was observed that in the earlier approved decision, due to an inadvertent typographical error, the quantity of the import item allowed had been incorrectly mentioned.

The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to re-fix the ad hoc norms as under:

Export item	Qty.	Import item	Qty. Recommendation
Medical Creams & Ointments (Fluoride Toothpaste 2800 PPM 75 ML/ 97.50 Gm Tot Wt: 29,250 Kgs (Net Cont:Sodium Fluoride USP 181.06 Kgs))	300000 Kg.	Sodium Fluoride USP	182.971 Kg.
Medical Creams & Ointments (Fluoride Toothpaste 5000 PPM 51 Gm Tot Wt: 30600 Kgs (Net Cont: Sodium FluorideUSP 338.13 Kgs))	600000 kg.	Sodium Fluoride USP	341.5113 Kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	58 / NC/4/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000325AM26
RA File Number	50AX04000011 AM24
Licence No and Date	5011000909/07/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202425/22 dated 28.03.2025dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	59 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00002025AM26
RA File Number	08AX04000256 AM24
Licence No and Date	0811008398/13/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:

S. No.	Export item	Qty.	Import item	Qty. recommended
1	PAPER AND PAPER BOARD, COATED, IMPREGNATED OR COVERED WITH PLASTICS (EXCLUDING ADHESIVES) 170 GSM	20773Kg	KLB170.0G/M2RW142.00CMDIA145,00CM CORE10,00170GSM (KRAFT LAMINTED BOARD 170 GSM)	21,188.46 Kg
2	PAPER AND PAPER BOARD, COATED, IMPREGNATED OR COVERED WITH PLASTICS (EXCLUDING ADHESIVES) 275 GSM	52811 Kg	KLB275.0G/M2RW142,00CMDIA145,00 CM CORE 10,00 CM 275 GSM (KRAFT LAMINTED BOARD 275 GSM)	53,8867.22 kg
3	PAPER AND PAPER BOARD, COATED, IMPREGNATED OR COVERED WITH PLASTICS (EXCLUDING ADHESIVES) 250 GSM	27181 Kg	KLBWS250.0G/M2RW142,00CM DIA 145,00 CM CORE 10,00 CM 250 GSM (KRAFT LAMINTED BOARD 250 GSM)	27,724.62 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	60 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred

Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002161AM24
RA File Number	07AX04000407 AM24
Licence No and Date	0711008371/23/06/2023
Norms Committee Decision: The committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing through VC to explain their case. The committee heard them and examined all supporting documents. After detailed deliberation and recommendation of technical authority, the committee advise the firm during the hearing to submit the following information: • To segregate the raw materials consumable capital goods accessories etc. from the import items. • To indicate Weight of export item in kg terms • To show all the indigenous items also in 4E table. • Composition of slab indicating Net content and wastage separately with justification. • Function of each import item (other than raw materials) in manufacturing export items. • Production /Consumption data of import items for the last three years duly certified by CA. The case stands deferred.	

Case No.	61 / NC/4/MEET/Jan/202526/17												
Case Status	Case Approved												
Party Name	MADRAS FLUORINE PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026												
HQ File Number	HQRNORM APPLY 00004199AM24												
RA File Number	04AX04000201 AM24												
Licence No and Date	0411005660/05/07/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:													
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">POTASSIUM PENTABORATE (WHITE GRANULAR / POWDER) (Octahydrates)</td><td rowspan="2">1 kg.</td><td>BORIC ACID(WHITE POWDER / GRANULAR)</td><td>1.10 kg.</td></tr><tr><td>POTASSIUM HYDROXIDE 90%(WHITE FLAKES)</td><td>0.243 kg.</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	POTASSIUM PENTABORATE (WHITE GRANULAR / POWDER) (Octahydrates)	1 kg.	BORIC ACID(WHITE POWDER / GRANULAR)	1.10 kg.	POTASSIUM HYDROXIDE 90%(WHITE FLAKES)	0.243 kg.
Export Item	Qty	Import item	Qty. Recommended										
POTASSIUM PENTABORATE (WHITE GRANULAR / POWDER) (Octahydrates)	1 kg.	BORIC ACID(WHITE POWDER / GRANULAR)	1.10 kg.										
		POTASSIUM HYDROXIDE 90%(WHITE FLAKES)	0.243 kg.										

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	62 / NC/4/MEET/Jan/202526/17												
Case Status	Case Approved												
Party Name	SUNSHIELD CHEMICALS LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026												
HQ File Number	HQRNORM REVIW00000789AM26												
RA File Number	03AX04001799 AM24												
Licence No and Date	0311025558/20/07/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:													
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">NONYL PHENOL ETHOXYLATE - 9 MOLE</td><td rowspan="2">100 MT</td><td>Nonyl Phenol</td><td>0.3493 Kg.</td></tr><tr><td>Ethylene Oxide</td><td>0.649 Kg.</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	NONYL PHENOL ETHOXYLATE - 9 MOLE	100 MT	Nonyl Phenol	0.3493 Kg.	Ethylene Oxide	0.649 Kg.
Export Item	Qty	Import item	Qty. Recommended										
NONYL PHENOL ETHOXYLATE - 9 MOLE	100 MT	Nonyl Phenol	0.3493 Kg.										
		Ethylene Oxide	0.649 Kg.										
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP													

Case No.	63 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005178AM26
RA File Number	03AX04002354 AM24
Licence No and Date	0311026743/30/08/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202425/21 dated 28.03.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the	

committee decided to ask the firm to appear for personal hearing to explain the case.

The case stands deferred.

Case No.	64 / NC/4/MEET/Jan/202526/17										
Case Status	Case Approved										
Party Name	INDIA PESTICIDES LIMITED.										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026										
HQ File Number	HQRNORM REVIW00000292AM26										
RA File Number	06AX04000167 AM24										
Licence No and Date	0611002214/13/09/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">EPTC TECHNICAL CONTAINING IMPORT INPUT ITEM SR. NO. (1). DI-N-PROPYLAMINE QTY-55679.28 KGS & ITEM SR. NO. (2). AMMONIUM THIOCYNATE QTY-43681.74</td><td rowspan="2">1Kg</td><td>DI-N-PROPYLAMINE</td><td>0.585 kg</td></tr><tr><td>AMMONIUM THIOCYNATE</td><td>0.536 kg</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	EPTC TECHNICAL CONTAINING IMPORT INPUT ITEM SR. NO. (1). DI-N-PROPYLAMINE QTY-55679.28 KGS & ITEM SR. NO. (2). AMMONIUM THIOCYNATE QTY-43681.74	1Kg	DI-N-PROPYLAMINE	0.585 kg	AMMONIUM THIOCYNATE	0.536 kg
Export Item	Qty	Import item	Qty. Recommended								
EPTC TECHNICAL CONTAINING IMPORT INPUT ITEM SR. NO. (1). DI-N-PROPYLAMINE QTY-55679.28 KGS & ITEM SR. NO. (2). AMMONIUM THIOCYNATE QTY-43681.74	1Kg	DI-N-PROPYLAMINE	0.585 kg								
		AMMONIUM THIOCYNATE	0.536 kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	65 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00005817AM24
RA File Number	07AX04000949 AM24
Licence No and Date	0711009268/22/09/2023
Norms Committee Decision:	
The committee considered the case according to the agenda and other relevant documents and noted that the firm's	

representative appeared for a personal hearing through VC to explain their case. The committee heard them and examined all supporting documents. After detailed deliberation and recommendation of technical authority, the committee advise the firm during the hearing to submit the following information:

- Justification for asking different raw materials in this case than in the other licence taken earlier Licence No. 0711008371 dated 23.06.2023 and 0711009696 dated 13.11.2023.
- Weight of export item indicating separately weight of raw materials, accessories, consumable, polishing agent etc
- Specification with function of each import item in manufacturing export item, clearly indicating whether these are raw material/consumable /spare parts/accessories etc., as the case may be.
- Calculation for the requirement of import and indigenous items for the manufacturing export item.
- Function of each import item in manufacturing export item with justification.

The case stands deferred.

Case No.	66 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006490AM25
RA File Number	08AX04001308 AM24
Licence No and Date	0811009598/09/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jan/202425/17 dated 31.01.2025 and firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all supporting documents. After detailed deliberation and discussion during hearing, the committee decided to advise the firm to check the chemistry and yields given earlier on the basis which the norms have been worked out and accordingly submit detailed justification for re-fixation of norms. The case stands deferred.	

Case No.	67 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006348AM24

RA File Number	02AX04000427 AM24										
Licence No and Date	0211005315/18/10/2023										
Norms Committee Decision:											
The committee reviewed the case as per the agenda and noted that the firm had submitted a review application for norms fixation. The committee noted that earlier, the firm has given the wrong details in appendix-4 E regarding requirement of import item and indigenous items.After detailed deliberation and recommendation of technical authority, the committee decided to re-fix the ad hoc norms as under:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>CARBON ELECTRODE PASTE CARBON TAMPING PASTE</td><td>1 MT</td><td>ANTHRACITE GRADE AM UHG</td><td>0.950 MT</td></tr></table>				Export Item	Qty	Import item	Qty. Recommended	CARBON ELECTRODE PASTE CARBON TAMPING PASTE	1 MT	ANTHRACITE GRADE AM UHG	0.950 MT
Export Item	Qty	Import item	Qty. Recommended								
CARBON ELECTRODE PASTE CARBON TAMPING PASTE	1 MT	ANTHRACITE GRADE AM UHG	0.950 MT								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	68 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had been instructed to submit an amended copy of the Advance Authorization reflecting the corrected quantity of import items against each export item. The firm has submitted its response, informing that the said Advance Authorization has been regularized by payment of duty (TR Challan-6) for the excess imported quantity. Accordingly, the Norms Committee has decided to request RA-Pune to submit a detailed report on the closure of the authorization, which was issued on self-declaration and subsequently closed without a decision of the Norms Committee. The case is therefore deferred.	

Case No.	69 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026

HQ File Number	HQRNORM REVIW00000293AM26		
RA File Number	06AX04000237 AM24		
Licence No and Date	0611002289/31/10/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
Aclonifen Technical	1 Kg	1,2,3-Trichloro benzene	0.953 kg
		N,N-Dimethyl formamide	0.190 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	70 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006824AM24
RA File Number	07AX04001245 AM24
Licence No and Date	0711009696/13/11/2023
Norms Committee Decision:	
The committee considered the case according to the agenda and other relevant documents and noted that the firm's representative appeared for a personal hearing through VC to explain their case. The committee heard them and examined all supporting documents. After detailed deliberation and recommendation of technical authority, the committee advise the firm during the hearing to submit the following information: • To segregate the raw materials consumable capital goods accessories etc. from the import items. • To indicate Weight of export item in kg terms • To show all the indigenous items also in 4E table. • Composition of slab indicating Net content and wastage separately with justification. • Function of each import item (other than raw materials) in manufacturing export items. • Production /Consumption data of import items for the last three years duly certified by CA. The case stands deferred.	

Case No.	71 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00006489AM25
RA File Number	08AX04001568 AM24
Licence No and Date	0811009998/20/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jan/202425/17 dated 31.01.2025 and firm's representative appeared for a personal hearing to explain their case. The committee heard them and examined all supporting documents. After detailed deliberation and discussion during hearing, the committee decided to advise the firm to check the chemistry and yields given earlier on the basis which the norms have been worked out and accordingly submit detailed justification for re-fixation of norms. The case stands deferred.	

Case No.	72 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001612AM26
RA File Number	31AX04000226 AM24
Licence No and Date	3111002850/01/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., Spearmint Rectified High Carvone Fraction, Natural, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis) of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to furnish the following information: • End use of export item supporting by technical documents. • Personal Hearing. The case stands deferred.	

Case No.	73 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005180AM26
RA File Number	03AX04003948 AM24
Licence No and Date	0311029285/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526/8 dated 21.08.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	74 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001417AM26
RA File Number	03AX04004113 AM24
Licence No and Date	0311029650/27/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier request had been rejected due to non-submission of the required information. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing through virtual mode to explain the case. The case stands deferred.	

Case No.	75 / NC/4/MEET/Jan/202526/17
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Case Status	Case Approved				
Party Name	YASHO INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026				
HQ File Number	HQRNORM REVIW00001175AM26				
RA File Number	03AX04004481 AM24				
Licence No and Date	0311029805/01/01/2024				
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item in approved ad hoc norms as under:					
<table border="1"> <thead> <tr> <th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>YALUB BODPA Y 157 98 % YIELD</td><td>YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES</td></tr> </tbody> </table>		From	To	YALUB BODPA Y 157 98 % YIELD	YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES
From	To				
YALUB BODPA Y 157 98 % YIELD	YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES				
Note: -The remaining items and condition shall remain unchanged. RA may take necessary action subject to compliance with other usual conditions of the HBP.					

Case No.	76 / NC/4/MEET/Jan/202526/17										
Case Status	Case Approved										
Party Name	CHOKSI HERAEUS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026										
HQ File Number	HQRNORM APPLY 00008024AM24										
RA File Number	13AX04000251 AM24										
Licence No and Date	1311002497/17/01/2024										
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had obtained an Advance Authorization from RA-Jaipur for the import of "Unwrought Silver Grains" and the export of "Silver Bars" under Para 4.07 of HBP-2023. After detailed deliberation, report from RA-Jaipur on issuance of authorization and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastages as under:											
<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>Silver Bars purity more than</td><td>350 kg.</td><td>Unwrought Silver-Silver Grains having purity</td><td>350 kg.</td></tr> </tbody> </table>				Export Item	Qty	Import item	Qty. Recommended	Silver Bars purity more than	350 kg.	Unwrought Silver-Silver Grains having purity	350 kg.
Export Item	Qty	Import item	Qty. Recommended								
Silver Bars purity more than	350 kg.	Unwrought Silver-Silver Grains having purity	350 kg.								

99.9%		more than 99.9%	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/4/MEET/Jan/202526/17				
Case Status	Case Approved				
Party Name	YASHO INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026				
HQ File Number	HQRNORM REVIW00001176AM26				
RA File Number	03AX04004841 AM24				
Licence No and Date	0311030346/22/01/2024				
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item in approved ad hoc norms as under: <table border="1"> <thead> <tr> <th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>YALUB BODPA Y 157 – 98 % YIELD</td><td>" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.</td></tr> </tbody> </table> Note: - The remaining items and condition shall remain unchanged. RA may take necessary action subject to compliance with other usual conditions of the HBP.		From	To	YALUB BODPA Y 157 – 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.
From	To				
YALUB BODPA Y 157 – 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.				

Case No.	78 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00008204AM24
RA File Number	31AX04000297 AM24
Licence No and Date	3111003035/30/01/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has submitted reply regarding chemical details and reaction process. In the manufacturing process, 4-stage reactions involved with yield 68.5%, 95.9%, 95.5% and 96.2%. The firm has also given justification for low yield (68.5%) with copy of European patent. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to approve ad hoc norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
U V Stabilizer Grade:770/ Clean Light Stab 770(IIis(Z,2,6,6-tetramethyl-4-pipcrityl) sebacate)	1 kg.	1	Acetone	1.22 KG
		2	Ammonia	Not allowed
		3	Caustic flakes	0.060 KG
		4	Methanol	0.110 KG
		5	Heptane	0.45 KG
		6	Sebacic Acid	1.22 KG
		7	Hydrogen gas	Not allowed

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	79 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00008253AM24
RA File Number	05AX04003486 AM24
Licence No and Date	0511023560/31/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
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MENTHOL (CONTAINING L MENTHOL MIN 96 %)	1 Kg	L-menthol	0.9696 Kg
CORNMINT OIL (CONTAINING L MENTHOL MIN 95.55 %)	1 Kg	L-menthol	0.9648 Kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	80 / NC/4/MEET/Jan/202526/17				
Case Status	Case Approved				
Party Name	YASHO INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026				
HQ File Number	HQRNORM REVIW00001186AM26				
RA File Number	03AX04004972 AM24				
Licence No and Date	0311030583/31/01/2024				
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item in approved ad hoc norms as under: <table border="1"> <thead> <tr> <th>From</th><th>To</th></tr> </thead> <tbody> <tr> <td>YALUB BODPA Y 157 98 % YIELD</td><td>" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.</td></tr> </tbody> </table> Note: - The remaining items and condition shall remain unchanged. RA may take necessary action subject to compliance with other usual conditions of the HBP.		From	To	YALUB BODPA Y 157 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.
From	To				
YALUB BODPA Y 157 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.				

Case No.	81 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00001183AM26
RA File Number	03AX04005103 AM24

Licence No and Date	0311030722/06/02/2024				
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item in approved ad hoc norms as under: <table border="1"> <thead> <tr> <th>From</th> <th>To</th> </tr> </thead> <tbody> <tr> <td>YALUB BODPA Y157 98 % YIELD</td> <td>" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.</td> </tr> </tbody> </table> Note: - The remaining items and conditions shall remain unchanged. RA may take necessary action, subject to compliance with other usual conditions of the HBP.		From	To	YALUB BODPA Y157 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.
From	To				
YALUB BODPA Y157 98 % YIELD	" YALUB BODPA " YI57, LUBRICATING OIL ADDITIVES.				

Case No.	82 / NC/4/MEET/Jan/202526/17							
Case Status	Case Approved							
Party Name	PIDILITE INDUSTRIES LIMITED							
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026							
HQ File Number	HQRNORM REVIW00001291AM26							
RA File Number	03AX04005048 AM24							
Licence No and Date	0311030935/08/02/2024							
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had submitted a review application for amendment in the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. The firm has informed that they have obtained amendment in subject authorization in respect of description of export item from <i>P 560 H NON-UV</i> to P-560 H. After detailed deliberation and based on recommendation, amendment sheet, the committee decided to amend the description of export item description as under: Export Item Name: Water-based pressure sensitive natural rubber latex based adhesive (P-560 H) Qty.: 44800 Kg Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. Recommended per kg of export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Copolymer emulsion 1 (VAE)</td> <td>0.2378 kg</td> </tr> </tbody> </table>			S. no.	Item description	Qty. Recommended per kg of export	1	Copolymer emulsion 1 (VAE)	0.2378 kg
S. no.	Item description	Qty. Recommended per kg of export						
1	Copolymer emulsion 1 (VAE)	0.2378 kg						

2	Copolymer emulsion 2 (PU Based)	0.1144 kg
3	Rosin Esters	0.2010 kg
4	Polyacrylate based Thickener	0.0448 kg
5	Fatty acid based Emulsifier	0.0099 kg
6	Mineral oil based Defoamer	0.0030 kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	83 / NC/4/MEET/Jan/202526/17									
Case Status	Case Approved									
Party Name	PIDILITE INDUSTRIES LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026									
HQ File Number	HQRNORM REVIW00001292AM26									
RA File Number	03AX04005050 AM24									
Licence No and Date	0311030936/08/02/2024									
Norms Committee Decision:										
The committee considered the case as per the agenda and noted that the firm had submitted a review application for amendment in the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/2 dated 07.05.2025. The firm has informed that they have obtained amendment in subject authorization in respect of description of export item from <i>P 560S NON-UV</i> to P-560S . After detailed deliberation and based on recommendation, amendment sheet, the committee decided to amend the description of export item description as under:										
Export Item Name: Water-based pressure sensitive natural rubber latex based adhesive (P 560S)										
Qty.: 61800 Kg										
Import items:										
<table><tr><td>S. No.</td><td>Item description</td><td>Qty. Recommended per kg of export</td></tr><tr><td>1</td><td>Copolymer emulsion 1 (VAE)</td><td>0.2378 kg</td></tr><tr><td>2</td><td>Copolymer emulsion 2 (PU Based)</td><td>0.1144 kg</td></tr></table>		S. No.	Item description	Qty. Recommended per kg of export	1	Copolymer emulsion 1 (VAE)	0.2378 kg	2	Copolymer emulsion 2 (PU Based)	0.1144 kg
S. No.	Item description	Qty. Recommended per kg of export								
1	Copolymer emulsion 1 (VAE)	0.2378 kg								
2	Copolymer emulsion 2 (PU Based)	0.1144 kg								

3	Rosin Esters	0.2010 kg
4	Polyacrylate based Thickener	0.0299 kg
5	FA based Emulsifier	0.0100 kg
6	Mineral oil based Defoamer	0.0030 kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	84 / NC/4/MEET/Jan/202526/17												
Case Status	Case Approved												
Party Name	SHARP MINT LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026												
HQ File Number	HQRNORM APPLY 00008596AM24												
RA File Number	05AX04003698 AM24												
Licence No and Date	0511023992/15/02/2024												
Norms Committee Decision:													
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:													
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>De Mentholised Oil (Containing L Menthol Min 95.83 %)</td><td>1 Kg</td><td>L-menthol</td><td>0.9678 Kg.</td></tr><tr><td>Mentha Arvensis Oil (Containing L Menthol Min 95.12 %)</td><td>1 Kg</td><td>L-menthol</td><td>0.9607 Kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	De Mentholised Oil (Containing L Menthol Min 95.83 %)	1 Kg	L-menthol	0.9678 Kg.	Mentha Arvensis Oil (Containing L Menthol Min 95.12 %)	1 Kg	L-menthol	0.9607 Kg.
Export Item	Qty	Import item	Qty. Recommended										
De Mentholised Oil (Containing L Menthol Min 95.83 %)	1 Kg	L-menthol	0.9678 Kg.										
Mentha Arvensis Oil (Containing L Menthol Min 95.12 %)	1 Kg	L-menthol	0.9607 Kg.										
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP													

Case No.	85 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	VISWAAT CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		

HQ File Number	HQRNORM REVIW00000915AM26																																				
RA File Number	03AX04005513 AM24																																				
Licence No and Date	0311031679/04/03/2024																																				
Norms Committee Decision:																																					
The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Apr/202526/1 dated 22.04.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item-1 and import item-1,5 was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item and approve the norms as under:																																					
<table><tr><th>Export Item</th><th>Qty</th><th>S.No</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="4">VICORYL SA 02 [SY] [PEG - 2 STEARYL ETHER / STEARETH 2]</td><td rowspan="4">250 MT</td><td>1</td><td>STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB+NDPE</td><td>191.395 MT</td></tr><tr><td>2</td><td>ETHYLENE OXIDE</td><td>60.600 MT</td></tr><tr><td>3</td><td>POTASSIUM HYDROXIDE</td><td>0.253 MT</td></tr><tr><td>4</td><td>ACETIC ACID</td><td>0.253 MT</td></tr><tr><td rowspan="4">VICORYL SA 20 [SY] [PEG - 20 STEARYL ETHER / STEARETH 20]</td><td rowspan="4">250 MT</td><td>5</td><td>STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB +NDPE</td><td>60.095 MT</td></tr><tr><td>6</td><td>ETHYLENE OXIDE</td><td>191.90 MT</td></tr><tr><td>7</td><td>POTASSIUM HYDROXIDE</td><td>0.253 MT</td></tr><tr><td>8</td><td>ACETIC ACID</td><td>0.253 MT</td></tr></table>					Export Item	Qty	S.No	Import item	Qty. Recommended	VICORYL SA 02 [SY] [PEG - 2 STEARYL ETHER / STEARETH 2]	250 MT	1	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB+NDPE	191.395 MT	2	ETHYLENE OXIDE	60.600 MT	3	POTASSIUM HYDROXIDE	0.253 MT	4	ACETIC ACID	0.253 MT	VICORYL SA 20 [SY] [PEG - 20 STEARYL ETHER / STEARETH 20]	250 MT	5	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB +NDPE	60.095 MT	6	ETHYLENE OXIDE	191.90 MT	7	POTASSIUM HYDROXIDE	0.253 MT	8	ACETIC ACID	0.253 MT
Export Item	Qty	S.No	Import item	Qty. Recommended																																	
VICORYL SA 02 [SY] [PEG - 2 STEARYL ETHER / STEARETH 2]	250 MT	1	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB+NDPE	191.395 MT																																	
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		3	POTASSIUM HYDROXIDE	0.253 MT																																	
		4	ACETIC ACID	0.253 MT																																	
VICORYL SA 20 [SY] [PEG - 20 STEARYL ETHER / STEARETH 20]	250 MT	5	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB +NDPE	60.095 MT																																	
		6	ETHYLENE OXIDE	191.90 MT																																	
		7	POTASSIUM HYDROXIDE	0.253 MT																																	
		8	ACETIC ACID	0.253 MT																																	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																																					

Case No.	86 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	OAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00000865AM26

RA File Number	13AX04000343 AM24				
Licence No and Date	1311002899/20/03/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and noted that the firm had submitted a review application for norms re-fixation against the decision taken in NC Meeting No. NC/4/MEET/Feb/202425/20 dated 19.03.2025. It was observed that in the earlier approved decision, due to an inadvertent typographical error, description of export item-1 was wrongly mentioned. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to correct the description of export item and approve ad hoc norms as under:					
Sl.No.	Export Item	Quantity	S. No	Import item	Quantity Recommended
1	ANTIFOAMING AGENT	1 MT	1	2-ETHYLE HEXANOL	0.30 MT
			2	MALEIC ANHYDRIDE	0.30 MT
			3	PTHALIC ANHYDRIDE	0.40 MT
2	ANTICAKING AGENT	1 MT	4	2-ETHYL HEXANOL	0.33 MT
			5	MALEIC ANHYDRIDE	0.20 MT
			6	PTHALIC ANHYDRIDE	0.47 MT
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.					

Case No.	87 / NC/4/MEET/Jan/202526/17				
Case Status	Case Approved				
Party Name	SUNSHIELD CHEMICALS LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026				
HQ File Number	HQRNORM REVIW00000790AM26				
RA File Number	03AX04006032 AM24				
Licence No and Date	0311032581/28/03/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:					
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended	

NONYL PHENOL ETHOXYLATE MOLE	9	1 kg	1	NONYL PHENOLE	0.3493 kg.
			2	ETHYLENE OXIDE	0.649 kg.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	88 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM REVIW00005182AM26
RA File Number	03AX04000034 AM25
Licence No and Date	0311032891/08/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526 dated 04.09.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	89 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001095AM25
RA File Number	08AX04000241 AM25
Licence No and Date	0811011747/04/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-302, the committee decided to fix the norms as follows: Export Item:	

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper(Thickness 1.3 mm Average weight for 1 sqm 1.885+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50 GSM - 120 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective Film	Deleted not given in SION

Export Item-2:

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper(Thickness 1.5 mm Average weight for 1 sqm 2.175+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER (50 GSM - 120 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS

8.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Protective Film	Deleted, not given in SION

Note: 1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 1.3 and 1.5 mm.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	90 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001993AM25
RA File Number	08AX04000562 AM25
Licence No and Date	0811012152/18/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-302, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
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1	Single Side Decorative Laminates without Barrier Paper(Thickness 0.7 mm Average weight for 1 sqm 1.015+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50 GSM - 120 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective Film	Deleted not given in SION

Export Item-2:

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper(Thickness 0.8 mm Average weight for 1 sqm 1.16+/- 2.5%)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER (50 GSM - 120 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS

9.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Protective Film	Deleted, not given in SION

Note: 1. The above norms has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 0.7 and 0.8 mm.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	91 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002579AM25
RA File Number	08AX04000789 AM25
Licence No and Date	0811012430/20/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:1

Sl. No.	Item Description	Quantity (KG) for norms
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1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION
6.	Flexiglas Film	deleted, as not given in SION

Export Item:2

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
7	BASE PAPER(50Gsm-120Gsm)	0.214 KG
8	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
9	PHENOL	3.344 KG
10	MELAMINE	0.362 KG

11	Protective film	Deleted, as not given in SION
12	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	92 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002595AM25
RA File Number	08AX04000806 AM25
Licence No and Date	0811012449/20/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:1

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION
6.	Flexiglas Film	deleted, as not given in SION

Export Item:2

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
7	BASE PAPER(50Gsm-120Gsm)	0.214 KG
8	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
9	PHENOL	3.344 KG
10	MELAMINE	0.362 KG
11	Protective film	Deleted, as not given in SION
12	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	93 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002653AM25
RA File Number	05AX04001553 AM25
Licence No and Date	0511027327/23/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Organic Surface-Active Agents-Super (oil well chemical)

Qty.; 114918Kg

Import Items.

S. No	Item description	Qty. recommended per 1.0 kg
1	Tall OilFattyAcid	0.495 kg
2	Veg Base FattyAcid	0.198 Kg

3	Ethylene amines Product mixture/Higher Polyethylene Polyamines	0.0297 Kg
4.	Diethylene triamine	0.0297 Kg
5.	Maleic Anhydrous	0.0569 Kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP		

Case No.	94 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002657AM25
RA File Number	24AX04000212 AM25
Licence No and Date	2411003798/23/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH (AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS

3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	95 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002658AM25
RA File Number	24AX04000213 AM25
Licence No and Date	2411003799/23/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
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1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH(AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	Barrier paper	Deleted not given in revised 4 E
4.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	96 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00002719AM25
RA File Number	09AX04000433 AM25
Licence No and Date	0911007818/27/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item: Chromium Trioxide

Qty.: 3000 MT

Import Item:

S.No.	Item Description	Qty. Recommended per MT of Export
1.	Chrome Ore	2.096 MT per MT of Export
2	Soda Ash	1.4246 MT per MT of Export
3	Wood cuts for Pallets	Net to net
4.	Empty Steel DRUMS* (Relevant Size)	Net to net with accountability Clause
5.	Conical Steel Drums* (Relevant Size)	Net to net with accountability Clause

*Import and Export should be same size and quality.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	97 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026

and Date				
HQ File Number	HQRNORM REVIW00000791AM26			
RA File Number	03AX04002781 AM25			
Licence No and Date	0311036942/06/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
NONYL PHENOL ETHOXYLATE 6 MOLE	1 kg	1	NONYL PHENOLE	0.443 KG
		2	ETHYLENE OXIDE	0.567 KG
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	98 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00002956AM25		
RA File Number	03AX04002708 AM25		
Licence No and Date	0311037034/10/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item: New V UV PAPER PRINTING INK BLACK (PIGMENT content 27.5% +/- 5% AND SOLID CONTENT 72.5 % + /- 5 %)			
Qty.: 1.0 Kg			
Import item;			
S. No.	DISCREPTION OF RAW MATERIALS		QTY IN KG

1	CARBON BLACK	0.2748
2	BUTYLATED HYDROXY TOULENE	0.0024
3	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0200
4	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0012
5	TALC PC-07	0.0222
6	LITHOSPERSE 7005 CS (Kaolin Clay)	0.0233
7	POLYESTER ACRYLATE P	0.3835
8	POLYESTER ACRYLATE D	0.2820
9	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0008
10	PACKING MATERIAL: 2.5 KG VACUUM TIN	Net to net with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	99 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003468AM25
RA File Number	08AX04001080 AM25
Licence No and Date	0811012824/04/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-302, the committee decided to fix the norms as follows: Export Item:	

Sl. No.	Item Description	Quantity (KG) for the norms
1	Single Side Decorative Laminates without Barrier Paper (Thickness 0.7 mm)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50 GSM – 120GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18 GSM – 38GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective Film	Deleted not given in SION

Export Item-2:

Sl. No.	Item Description	Quantity (KG)
1	Single Side Decorative Laminates without Barrier Paper (Thickness 0.8 mm)	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER (50 GSM - 120 GSM)	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	TISSUE PAPER (18 GSM - 38 GSM)	0.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	PHENOL	0.435 KG OR APPLIED QUANTITY WHICHEVER IS

		LESS
9.	MELAMINE	0.133 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Protective Film	Deleted, not given in SION

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

4. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness of 0.7 and 0.8 mm.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	100 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003527AM25
RA File Number	03AX04003244 AM25
Licence No and Date	0311037732/08/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export Item Name: New VUV PAPER PRINTING INK YELLOW (Pigment Content 25+/-5% Solid Content 75+/-5%)

Qty.: 1.0 Kg

Import item.

S. No.	Description of Items to be Imported	Qty
1	ACETOACET-O-TOLUIDIDE (AAOT)	0.01469
2	3'DICHLORO BEN.DI-HYDROCHORIDE	0.03378
3	ACETOACET-M-XYLIDIDE (AAMX) (N-(2,4-DIMETHYLPHENYL) (ACETOACETAMIDE,1-ACETACETYLAMINO 2,4-DIMETHYLBENZENE 2,4 DIMETHYLACETOACETOACETANILIDE, N-ACETOACETYL-M-XYLIDIDE)	0.10051
4	SODIUM NITRITE	0.03776
5	POLYESTER ACRYLATE D	0.05173
6	POLYETHER ACRYLATE (MGA)	0.49715
7	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPEOTA)	0.16733
8	BUTYLATED HYDROXY TOULENE	0.01321
9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O, O) ALUMINIUM	0.00161
10	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092
11	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.03673
12	TALC PC-07	0.04449
13	THICKENING AGENT	0.00298

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	101 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003546AM25
RA File Number	08AX04001058 AM25
Licence No and Date	0811012885/08/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:1

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION
6.	Flexiglas Film	deleted, as not given in SION

Export Item:2

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
7	BASE PAPER (50Gsm-120Gsm)	0.214 KG
8	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
9	PHENOL	3.344 KG
10	MELAMINE	0.362 KG
11	Protective film	Deleted, as not given in SION
12	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	102 / NC/4/MEET/Jan/202526/17										
Case Status	Case Approved										
Party Name	WINDSON CHEMICAL PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026										
HQ File Number	HQRNORM REVIW00005297AM26										
RA File Number	52AX04000053 AM25										
Licence No and Date	5211010194/09/10/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">PHENOL FORMALDEHYDE RESIN POWDER, WINDBOND BRAND PF (100% resin)</td><td rowspan="2">1 kg</td><td>METHANOL</td><td>0.334 kg</td></tr><tr><td>PHENOL</td><td>0.530 kg</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	PHENOL FORMALDEHYDE RESIN POWDER, WINDBOND BRAND PF (100% resin)	1 kg	METHANOL	0.334 kg	PHENOL	0.530 kg
Export Item	Qty	Import item	Qty. Recommended								
PHENOL FORMALDEHYDE RESIN POWDER, WINDBOND BRAND PF (100% resin)	1 kg	METHANOL	0.334 kg								
		PHENOL	0.530 kg								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	103 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	BECARRE SPECIALITY INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003885AM25
RA File Number	10AX04000185 AM25
Licence No and Date	1011002726/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and recommendation of technical authority, committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all the supporting documents and sample of the product to explain their case. The case stands deferred.	

Case No.	104 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00003900AM25
RA File Number	09AX04000615 AM25
Licence No and Date	0911008242/28/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item: Chromium Trioxide

Qty.: 3000 MT

Import Item:

S.No.	Item Description	Qty. Recommended per MT of Export
1.	Chrome Ore	2.096 MT per MT of Export
2	Soda Ash	1.424 6 MT per MT of Export
3	Wood cuts for Pallets	Net to net
4.	Empty Steel DRUMS* (Relevant Size)	Net to net with accountability Clause
5.	Conical Steel Drums* (Relevant Size)	Net to net with accountability Clause

*Import and Export should be same size and quality.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	105 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026

and Date																																			
HQ File Number	HQRNORM APPLY 00003916AM25																																		
RA File Number	24AX04000320 AM25																																		
Licence No and Date	2411003980/28/10/2024																																		
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows: Export Item:1 <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Quantity (KG) for norms</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)</td> <td>1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%</td> </tr> </tbody> </table> Import Item: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Quantity Recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>BASE PAPER ((50Gsm-120Gsm)</td> <td>0.214 KG</td> </tr> <tr> <td>2.</td> <td>TISSUE PAPER (18Gsm-38Gsm)</td> <td>0.027 KG</td> </tr> <tr> <td>3.</td> <td>PHENOL</td> <td>3.344 KG</td> </tr> <tr> <td>4.</td> <td>MELAMINE</td> <td>0.362 KG</td> </tr> <tr> <td>5.</td> <td>Protective film</td> <td>deleted, as not given in SION</td> </tr> <tr> <td>6.</td> <td>Flexiglas Film</td> <td>deleted, as not given in SION</td> </tr> </tbody> </table> Export Item:2 <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Quantity (KG)</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-</td> <td>1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%</td> </tr> </tbody> </table> Import Item:			Sl. No.	Item Description	Quantity (KG) for norms	1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%	Sl. No.	Item Description	Quantity Recommended	1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG	2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG	3.	PHENOL	3.344 KG	4.	MELAMINE	0.362 KG	5.	Protective film	deleted, as not given in SION	6.	Flexiglas Film	deleted, as not given in SION	Sl. No.	Item Description	Quantity (KG)	2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
Sl. No.	Item Description	Quantity (KG) for norms																																	
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%																																	
Sl. No.	Item Description	Quantity Recommended																																	
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG																																	
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG																																	
3.	PHENOL	3.344 KG																																	
4.	MELAMINE	0.362 KG																																	
5.	Protective film	deleted, as not given in SION																																	
6.	Flexiglas Film	deleted, as not given in SION																																	
Sl. No.	Item Description	Quantity (KG)																																	
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 8 MM)-	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%																																	

Sl. No.	Item Description	Quantity Recommended
7	BASE PAPER(50Gsm-120Gsm)	0.214 KG
8	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
9	PHENOL	3.344 KG
10	MELAMINE	0.362 KG
11	Protective film	Deleted, as not given in SION
12	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	106 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00004272AM25
RA File Number	31AX04000287 AM25
Licence No and Date	3111004106/21/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has submitted reply regarding chemical details and reaction process. In the manufacturing process, 4-stage reactions involved with yield 68.5%, 95.9%, 95.5% and 96.2%. The firm has also given justification for low yield (68.5%) with copy of European patent. The matter was discussed in detail, and based on the recommendations of the technical authority, the committee decided to approve ad hoc norms as under:

Item Of Export	Qty	Sl. No.	Item Of Import	Quantity Recommended
U V STABILISER GRADE 770 /CLEAN LIGHT STAB 770(lis(Z,2,6,6-tetramethyl-4-pipcrityl) sebacate)	1 kg	1	ACETONE	1.22 KG
		2	Ammonia	Not allowed
		3	CAUSTIC FLAKES	0.11 KG
		4	METHANOL	0.060 KG
		5	HEPTANE	0.110 KG
		6	SEABACIC ACID	0.45 KG
		7	Hydrogen gas	Not allowed

RA may take necessary action subject to compliance with other usual conditions of HBP

Case No.	107 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00004358AM25
RA File Number	24AX04000359 AM25
Licence No and Date	2411004065/26/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH (AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	108 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00004940AM25
RA File Number	08AX04001539 AM25
Licence No and Date	0811013560/20/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows: **Export Item:1**

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS: 6MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION
6.	Flexiglas Film	deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	109 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00005276AM25
RA File Number	13AX04000317 AM25
Licence No and Date	1311003588/31/12/2024
Norms Committee Decision: The committee reviewed the case as per the agenda and relevant documents. It was noted that the firm had been asked to appear for a personal hearing through video conferencing to present their explanation. In response, the firm informed that their technical representative was unavailable and requested an alternative date for the hearing. The committee agreed to the firm's request and decided to defer the matter for a personal hearing in the forthcoming NC meeting. The case stands deferred.	

Case No.	110 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00005513AM25
RA File Number	03AX04005103 AM25

Licence No and Date	0311040263/08/01/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION 1806, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
Industrial/Automotive Lubricants	1 kg.	Base Mineral Oil (Industrial grade)	1.01 kg/kg content in the export product
		Lube Oil Additives (of Relevant Grade)	1.01kg/kg content in the export product
The RA concerned may take necessary action, subject to compliance with other usual conditions on FTP and HBP.			

Case No.	111 / NC/4/MEET/Jan/202526/17								
Case Status	Case Approved								
Party Name	ANUPAM RASAYAN INDIA LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026								
HQ File Number	HQRNORM APPLY 00005572AM25								
RA File Number	52AX04000320 AM25								
Licence No and Date	5211011520/10/01/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>M391 (Pyroxasulfone Technical 98.20%)</td><td>1 Kg</td><td>M359-3-[[[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl] methyl]thio]-4,5-dihydro-5,5-dimethyl-isoxazole (On 74%+-3 percent Basis)</td><td>1.188kg</td></tr></table>		Export description	Qty	Import Description	Qty. recommended	M391 (Pyroxasulfone Technical 98.20%)	1 Kg	M359-3-[[[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl] methyl]thio]-4,5-dihydro-5,5-dimethyl-isoxazole (On 74%+-3 percent Basis)	1.188kg
Export description	Qty	Import Description	Qty. recommended						
M391 (Pyroxasulfone Technical 98.20%)	1 Kg	M359-3-[[[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl] methyl]thio]-4,5-dihydro-5,5-dimethyl-isoxazole (On 74%+-3 percent Basis)	1.188kg						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	112 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00005914AM25
RA File Number	09AX04000982 AM25
Licence No and Date	0911008930/29/01/2025
Norms Committee Decision: The Committee examined the case as per the agenda and it was noted that the firm had been directed to attend a personal hearing and with the required technical details. Although the firm had initially confirmed that they would attend the hearing through VC, they did not appear for the personal hearing. After detailed deliberation, the Committee decided to provide the firm with one final opportunity to appear for a personal hearing along with all necessary supporting documents. The case stands deferred.	

Case No.	113 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006153AM25
RA File Number	52AX04000354 AM25
Licence No and Date	5211012028/11/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and noted that the case was referred to Department of Biotechnology for examination and their comments, but comments/inputs are still awaited. Therefore, the committee decided to send reminder to Department of Biotechnology to provide input/comments on the case. The case stands deferred.	

Case No.	114 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006280AM25
RA File Number	05AX04003978 AM25

Licence No and Date	0511030953/18/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • To indicate the GLASSINE PAPER and ONE SIDE COATED PAPER in square meters. • The adhesive coating weight in Gm/Sq. meter in the export item. • The percentage of Solid content in the Adhesive. The case stands deferred.	

Case No.	115 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	GANGA RASAYANIE PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00006497AM25		
RA File Number	03AX04005887 AM25		
Licence No and Date	0311041768/03/03/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Item of Export	Qty	Item Of Import	Quantity Recommended
Aromatic Solvent (Garasol 200)	1.0 MT	Heavy Aromatic	1.05 MT
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	116 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00006840AM25		
RA File Number	03AX04006451 AM25		

Licence No and Date	0311042418/24/03/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export item; NEWVUVPAPER PRINTING INK RED/MAGENTA (Pigment Content24.5%+/-5%SolidContent75.5%+/- 5%)		
Qty. 1.0 kg		
S. No.	Description of Items	Qty. recommended in Kg
1	4B ACID(NP-1)	0.09158
2	BON ACID	0.09292
3	BUTYLATED HYDROXY TOULENE	0.00218
4	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.01857
5	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O ALUMINIUM	0.00109
6	TALC PC-07	0.02449
7	GUM ROSIN	0.03875
8	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03673
9	ORTHOPHOSPHORIC ACID (COMM)	0.00204
10	POLYESTER ACRYLATE P	0.05173
11	POLYESTER ACRYLATE D	0.50021
12	POLYETHER ACRYLATE (MGA)	0.15027
13	SODIUM NITRITE	0.03479
14	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	117 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00006957AM25
RA File Number	03AX04006630 AM25
Licence No and Date	0311042678/29/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: NewV UV PAPER PRINTING INK BLACK (PIGMENT content 27.5% +/- 5% AND SOLID CONTENT 72.5 % +/- 5 %)

Qty.: 1.0 Kg

Import Item:

S.N.	DISCREPTION OF RAW MATERIALS	Qty. recommended
1	SPECIAL BLACK 250 POWDER (PBK 7)-88140	0.27475
2	BUTYLATED HYDROXY TOULENE	0.00235
3	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.02003
4	(TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00118
5	TALC PC-07	0.02222
6	LITHOSPERSE 7005 CS (Kaolin Clay)	0.02333
7	POLYESTER ACRYLATE P	0.38354
8	POLYESTER ACRYLATE D	0.28202

9	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00083
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	118 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00000029AM26		
RA File Number	08AX04002231 AM25		
Licence No and Date	0811014593/02/04/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty.	Item Description	Qty Recommended
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHOXYLATES) (LAURYL ALCOHOL ETHOXYLATE WITH 3 MOLES OF ETHYLENE OXIDE)	1 kg	ETHYLENE OXIDE	0.397 KG
		LAURYL MYRISTYL ALCOHOL (1214 ALCOHOL FATTY ALCOHOL))	0.600 KG
RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	119 / NC/4/MEET/Jan/202526/17		
Case Status	Case Deferred		
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00000061AM26		
RA File Number	08AX04002193 AM25		
Licence No and Date	0811014620/02/04/2025		

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- Complete chemistry with stoichiometric balance on molar basis, along with molecular weight, % yield of reaction.

The case stands deferred.

Case No.	120 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000063AM26
RA File Number	08AX04002227 AM25
Licence No and Date	0811014621/02/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Complete chemistry with stoichiometric balance on molar basis, along with molecular weight, % yield of reaction. The case stands deferred.	

Case No.	121 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	JAY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000065AM26
RA File Number	08AX04002229 AM25
Licence No and Date	0811014622/02/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:	

- Complete chemistry with stoichiometric balance on molar basis, along with molecular weight, % yield of reaction.

The case stands deferred.

Case No.	122 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000115AM26
RA File Number	08AX04000001 AM26
Licence No and Date	0811014656/07/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Certificate of Analysis (COA) of import items from foreign suppliers indicating contents of various fatty acids. • Complete Certificate of Analysis (COA) of export item indicating contents of various fatty acids. • Commercial value of by product (crude glycerin and residue) with copy of invoices. The case stands deferred.	

Case No.	123 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000278AM26
RA File Number	05AX04000109 AM26
Licence No and Date	0511031945/16/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • To indicate the GLASSINE PAPER and ONE SIDE COATED PAPER in square meters. • The adhesive coating weight in Gm/Sq. meter in the export item.	

- The percentage of Solid content in the Adhesive.

The case stands deferred.

Case No.	124 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000864AM26
RA File Number	52AX04000018 AM26
Licence No and Date	5211013594/16/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation the committee decided to refer the case to the Department of Biotechnology for examination and their comments. The case stands deferred	

Case No.	125 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00000871AM26		
RA File Number	07AX04000166 AM26		
Licence No and Date	0711014457/16/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty	Import item	Qty. Recommended
FLUAZINAM TECHNICAL 98% MIN.	1 kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.937 kg
		2,3-Dichloro-5-(trifluoromethyl) Pyridine 98%	0.758 kg

		min.	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	126 / NC/4/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000892AM26
RA File Number	05AX04000556 AM26
Licence No and Date	0511032666/19/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty	Sl. No.	Import item	Qty. Recommended
FIPRONIL TECHNICAL 95% MIN QUALITY STANDARD	1Kg	1	5-AMINO-3-CYANO- (2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN QUALITY STANDARD	0.885 kg
		2	SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN QUALITY STANDARD	0.920 kg
FIPRONIL TECHNICAL 96% MIN QUALITY STANDARD	1Kg	1	5-AMINO-3-CYANO- (2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN QUALITY STANDARD	0.885 kg
		2	SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN QUALITY STANDARD	0.920 kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	127 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000930AM26
RA File Number	03AX04000665 AM26
Licence No and Date	0311044011/20/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	128 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00000947AM26
RA File Number	03AX04000839 AM26
Licence No and Date	0311044032/21/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Chemical name of import item AF9 with catalogue • Complete chemistry, chemical reaction, stoichiometric balance on molar basis with mol weight and % yield for each step of reaction The case stands deferred.	

Case No.	129 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001058AM26
RA File Number	08AX04002254 AM25
Licence No and	0811015120/26/05/2025

Date	
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Complete and balanced chemical reaction with mol. Weight and % yield on molar basis. • Central Insecticides Board registration of export item showing approved composition. The case stands deferred.	

Case No.	130 / NC/4/MEET/Jan/202526/17																			
Case Status	Case Approved																			
Party Name	MEGHMANI ORGANICS LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026																			
HQ File Number	HQRNORM APPLY 00001100AM26																			
RA File Number	08AX04000346 AM26																			
Licence No and Date	0811015139/28/05/2025																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																				
<table><tr><th>Item Of Export</th><th>Qty.</th><th>Sl. No.</th><th>Item Of Import</th><th>Qty. Recommended</th></tr><tr><td rowspan="3">Ethiprole 200 SC</td><td rowspan="3">1 liter</td><td>1</td><td>Pyrazole (5-Amino-1-(2,6-Dichloro-4-(Trifluoromethyl)</td><td>0.1873 kg</td></tr><tr><td>2</td><td>Diethyl disulfide</td><td>0.0375 kg</td></tr><tr><td>3</td><td>Acetic Acid</td><td>0.2720 kg</td></tr></table>					Item Of Export	Qty.	Sl. No.	Item Of Import	Qty. Recommended	Ethiprole 200 SC	1 liter	1	Pyrazole (5-Amino-1-(2,6-Dichloro-4-(Trifluoromethyl)	0.1873 kg	2	Diethyl disulfide	0.0375 kg	3	Acetic Acid	0.2720 kg
Item Of Export	Qty.	Sl. No.	Item Of Import	Qty. Recommended																
Ethiprole 200 SC	1 liter	1	Pyrazole (5-Amino-1-(2,6-Dichloro-4-(Trifluoromethyl)	0.1873 kg																
		2	Diethyl disulfide	0.0375 kg																
		3	Acetic Acid	0.2720 kg																
RA may take necessary action, subject to compliance with other usual conditions of the HBP.																				

Case No.	131 / NC/4/MEET/Jan/202526/17			
Case Status	Case Approved			
Party Name	SHOGUN ORGANICS LIMITED			

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00001119AM26		
RA File Number	03AX04000915 AM26		
Licence No and Date	0311044285/28/05/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty	Import item	Qty. Recommended
DIMEFLUTHRIN TECHNICAL	1 kg	Chrysanthemic Acid Chloride	0.500 kg
		4-Methoxymethyl-2,3,5,6 Tetrafluorobenzyl Alcohol	0.600 kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	132 / NC/4/MEET/Jan/202526/17																
Case Status	Case Approved																
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026																
HQ File Number	HQRNORM APPLY 00001123AM26																
RA File Number	03AX04000507 AM26																
Licence No and Date	0311044296/28/05/2025																
Norms Committee Decision:																	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																	
<table><tr><th>Item Of Export</th><th>Qty</th><th>Sl. No.</th><th>Item Of Import</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">WHITE MASTER BATCH Containing 35% Polymer (PET Resin) & 65% Titanium Dioxide. &</td><td rowspan="2">100000 kg.</td><td>1</td><td>Polymer PET RESIN</td><td>35700 kg.</td></tr><tr><td>2</td><td>Titanium Dioxide</td><td>66300 kg.</td></tr></table>					Item Of Export	Qty	Sl. No.	Item Of Import	Qty. Recommended	WHITE MASTER BATCH Containing 35% Polymer (PET Resin) & 65% Titanium Dioxide. &	100000 kg.	1	Polymer PET RESIN	35700 kg.	2	Titanium Dioxide	66300 kg.
Item Of Export	Qty	Sl. No.	Item Of Import	Qty. Recommended													
WHITE MASTER BATCH Containing 35% Polymer (PET Resin) & 65% Titanium Dioxide. &	100000 kg.	1	Polymer PET RESIN	35700 kg.													
		2	Titanium Dioxide	66300 kg.													

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	133 / NC/4/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026
HQ File Number	HQRNORM APPLY 00001316AM26
RA File Number	52AX04000022 AM26
Licence No and Date	5211014089/05/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation the committee decided to refer the case to the Department of Biotechnology for examination and their comments. The case stands deferred.	

Case No.	134 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00001456AM26		
RA File Number	07AX04000387 AM26		
Licence No and Date	0711014688/11/06/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
Flufenacet Technical 98% Min	1 Kg	2-METHANESULFONYL-5 TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.71 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	135 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00001457AM26		
RA File Number	07AX04000433 AM26		
Licence No and Date	0711014689/11/06/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
Flufenacet Technical 98% Min	1 Kg	2-METHANESULFONYL-5 TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.71 kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	136 / NC/4/MEET/Jan/202526/17		
Case Status	Case Approved		
Party Name	GANGA RASAYANIE PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026		
HQ File Number	HQRNORM APPLY 00001555AM26		
RA File Number	03AX04001286 AM26		
Licence No and Date	0311044898/18/06/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Item of Export	Qty	Item Of Import	Quantity Recommended

Aromatic Solvent (Garasol 200)	1.0 MT	Heavy Aromatic	1.05 MT
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	137 / NC/4/MEET/Jan/202526/17																
Case Status	Case Approved																
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202526/ 17 and 28/01/2026																
HQ File Number	HQRNORM APPLY 00001623AM26																
RA File Number	03AX04001303 AM26																
Licence No and Date	0311045015/23/06/2025																
Norms Committee Decision:																	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as under:																	
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="3">Rosemary Extract Carnosic Acid 10%</td><td rowspan="3">1 Kg</td><td>1</td><td>ROSEMARY LEAVES (DRIED)</td><td>3.933 kg</td></tr><tr><td>2</td><td>Acetone</td><td>1.12 kg</td></tr><tr><td>3</td><td>Activated Carbon</td><td>0.039 kg</td></tr></table>		Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	Rosemary Extract Carnosic Acid 10%	1 Kg	1	ROSEMARY LEAVES (DRIED)	3.933 kg	2	Acetone	1.12 kg	3	Activated Carbon	0.039 kg
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended													
Rosemary Extract Carnosic Acid 10%	1 Kg	1	ROSEMARY LEAVES (DRIED)	3.933 kg													
		2	Acetone	1.12 kg													
		3	Activated Carbon	0.039 kg													
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.																	